

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 366/MP/2019**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Shri I.S. Jha, Member**

**Shri Arun Goyal, Member**

**Date of Order: 27<sup>th</sup> August, 2021**

**In the matter of:**

**Corrigendum to order dated 11.06.2021 in Petition No. 366/MP/2019**

Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of “Electrostatic Precipitators” (ESP), installation of Flue Gas De-sulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003 and before 31.12.2016.

**And**

**In the matter of**

D.B. Power Limited (DBPL),  
Office Block 1A, 5th Floor,  
Corporate Block, DB City Park,  
DB City, Arera Hills, Opposite MP Nagar, Zone-I,  
Bhopal-462016

**...Petitioner**

**Vs.**

1. PTC India Ltd,  
NBCC Tower, 15 Bhikaji Cama Place,  
New Delhi - 110066,

2. Rajasthan Urja Vikas Nigam Ltd. (RUVNL),  
Vidyut Bhawan, Janpath, Jyoti Nagar,  
Jaipur – 302005.

3. Jaipur Vidyut Vitaran Nigam Ltd.  
Vidyut Bhawan, Jyoti Nagar,  
Near New Vidhan Sabha Bhawan, Jaipur– 302005

4. Ajmer Vidyut Vitaran Nigam Ltd.  
Vidyut Bhawan, Makarwali Road,  
Panchsheel Nagar, Ajmer, Rajasthan – 305004

5. Jodhpur Vidyut Vitaran Nigam Ltd.  
New Power House, Industrial Area,  
Jodhpur -342003, Rajasthan

...Respondents

**ORDER**

**In order to rectify typing errors in the order dated 11.06.2021, following CORRIGENDUM order is being issued:**

(a) At page 2, the parties present shall be read as under:

Shri Sajan Poovayya, Sr. Advocate, DBPL  
Shri Deepak Khurana, Advocate, DBPL  
Shri Tejasv Anand, Advocate, DBPL  
Ms. Swapna Seshadri, Advocate, Rajasthan Utilities  
Shri Anand Ganesan, Advocate, Rajasthan Utilities  
Shri Damodar Solanki, Advocate, Rajasthan Utilities  
Shri Sanjay Sen, Sr. Advocate, PTC  
Shri Ravi Kishore, Advocate, PTC  
Shri Rajashree Chaudhary, PTC  
Shri Vikash Adhia, DBPL  
Shri Ravi Shanker, PTC

b) In 9<sup>th</sup> line of paragraph 1, the figure “250” shall be read as “311”; and

c) In 8<sup>th</sup> and 9<sup>th</sup> lines of paragraph 2(c), the figures and words “September 2020 for Unit-2 and by June 2020 for Unit-1. Further, the timeline for NOx emission is by 2020” shall be read as “30<sup>th</sup> September 2020 for Unit-2 and by June 2021 for Unit-1. Further, the timeline for NOx emission is by 2022.”

2. All other terms of the order dated 11.6.2021 remain unchanged.

Sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S.Jha)**  
Member

sd/-  
**(P.K. Pujari)**  
Chairperson